

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 105
New IA-477/2023
In
IB-450(ND)/2020

IN THE MATTER OF:

M/s. MM Aqua Technologies Ltd
Vs.
Veda Chem Private Limited

.....**APPLICANT/PETITIONER**
.....**RESPONDENT**

SECTION

U/s 9 of IBC, 2016

Order delivered on 30.01.2023

CORAM:

**SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

PRESENT:

For the IRP : Adv. GP Madaan, for the IRP in person.
For the Respondent :

ORDER

New IA-477/2023:-

This is an application filed by the IRP seeking quashing/recall of the order dated 23.12.2022 passed by this Tribunal whereby the petition under Section 9 filed by M/s. MM Aqua Technologies Limited, Operational Creditor was admitted and CIRP was initiated against the M/s. Veda Chem Private Limited, Corporate Debtor. It is submitted that the Operational Creditor has informed the IRP vide email dated 29.12.2022 that the name of the company (Corporate Debtor) has been struck off from the Registrar of Companies (RoC). It is also submitted that no claim has been received including from the Applicant despite public announcement and therefore IRP is not in a position to proceed further in the matter. It is also stated that no office of the Corporate Debtor is available at the address given in the petition as well as in the MCA data.

Issue notice to the Operational Creditor returnable within two weeks. The IRP is directed to serve notice along with a copy of this petition to the Operational Creditor by all modes and file proof of service along with an affidavit within one week.

In view of the peculiar facts and circumstances of the case and the submission made by the Learned Counsel appearing for the IRP, we direct the CIRP shall remain in abeyance till next date of hearing.

List the matter on **01.03.2023**.

-SD-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-SD-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)